THE CONSTITUTION (ONE HUNDRED SEVENTEENTH AMENDMENT) BILL, 2012

(ASS PASSED BY THE RAJYA SABHA)

A BILL

further to amend the Constitution of India.

Be it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:

1. (1) This Act may be called the Constitution (Ninety-eighth Amendment) Act, 2012. (2) It shall be deemed to have come into force on the 17th day of June, 1995.

2. In the Constitution, in Part III, in article 16, for clause (4A), the following clause shall be substituted, namely:

“(4A) Notwithstanding anything contained elsewhere in the Constitution, the Scheduled Castes and the Scheduled Tribes notified under article 341 and article 342, respectively, shall be deemed to be backward and nothing in this article shall prevent the State from making any provision for reservation in matters of promotions, with consequential seniority, to any class or classes of posts in the services under the State in favour of the Scheduled Castes and the Scheduled Tribes to the extent of the percentage of reservation provided to the Scheduled Castes and the Scheduled Tribes in the services of the State.”.
RAJYA SABHA

BILL

further to amend the Constitution of India.

(As passed by the Rajya Sabha)